NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 74/Chd/Pb/2017

In the matter of:

Julka Rice and Oil Mills Ltd. ...Petitioner/Corporate Debtor.

Present:

Mr. Jatinder Mohan Julka, petitioner in person.

None for the respondent.

Mr. Harsh Garg, Advocate had put in appearance for the

Financial Creditor Punjab National Bank on 18.09.2017 and had sought

time for filing reply and the Power of Attorney. However, neither Power

of Attorney nor reply has been filed. Since notice was accepted by the

Advocate for the Financial Creditor being present in the Tribunal, it would

be in the fitness of the things that notice is issued to the Punjab National

Bank at the address mentioned by the petitioner in the particulars of the

Financial Creditor. The petitioner is advised to collect the notice from

the Registry and send it immediately to Punjab National Bank for

31.10.2017 by Speed post with a direction to the Bank to file

reply/objection, if any, at least two days before the date fixed.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

October 10, 2017 arora